## THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH — I, MUMBAI

CP (IB)-1661/MB/2017

CORAM: SHRI V.P. SINGH, MEMBER (J)

SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2018

NAME OF THE PARTIES: THE GREATER BOMBAY CO-OPERATIVE BANK

LTD.

v/s

PENGUIN UMBRELLA WORKS PVT. LTD.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

## ORDER

## 19. <u>CP (IB)-1661/MB/2017</u>

Ld. Counsel for the Operational Creditor and Counsel for the Corporate Debtor is present. Counsel for the Corporate Debtor requested that time be given for filing Reply. Prayer is allowed. Reply may be filed within seven days with a copy in advance to the opposite party, after that, rejoinder, if any, may be filed within seven days.

List on 28.1.2019 for admission.

Sd/-

RAVIKUMAR DURAISAMY Member (Technical) V. P. SINGH Member (Judicial)

Sd/-